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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid on the Table. Item No. 2, Shri Ajit Singh.

...(Interruptions)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) *

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): I beg to lay on the Table:-

(1) A copy of the Aircraft (Security) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R.34(E) in Gazette of India dated 19th January, 2012 under Section 14A of the Aircraft Act, 1934.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6984/15/12)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 69854/15/12)

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6986/15/12)

- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6987/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) A copy of the Juvenile Justice (Care and Protection of Children) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 903(E) in Gazette of India dated 27th December, 2011 under sub-section (3) of Section 68 of the Juvenile Justice (Care and Protection of Children) Act, 2000.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6988/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6989/15/12)

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2012-2013.

(Placed in Library, See No. LT 6990/15/12)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri E. Ahamed, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2010-2011, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6991/15/12)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the National Commission for Minority Educational Institutions Act, 2004:-

(i) The National Commission for Minority Educational Institutions (Financial and Administrative Powers) Amendment Rules, 2012 published in Notification No. G.S.R.108(E) in Gazette of India dated 28th February, 2012.

(ii) The National Commission for Minority Educational Institutions (Procedure for Appeal) Amendment Rules, 2012

published in Notification No. G.S.R.109(E) in Gazette of India dated 28th February, 2012.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6992/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): On behalf of Shri Mullappally Ramachandran, I beg to lay on the Table:-

- (1) A copy of the Recruitment Regulations for the post of Medical Officer of Health New Delhi Municipal Council, 2011 (Hindi and English versions) published in the Notification No. 13(02)/2011/UD/MB/NDMC/4576 in weekly Delhi Gazette dated 12th May, 2011 under Section 389 of the New Delhi Municipal Council Act, 1994.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6993/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Secondary Education (Rashtriya Madhyamika Shiksha Abhiyan), Jaipur, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Secondary Education (Rashtriya Madhyamika Shiksha Abhiyan), Jaipur, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6994/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2010-2011, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2010-2011.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6995/15/12)

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Bihar, Patna, for the year 2010-2011, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6996/15/12)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 6997/15/12)

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 15 of the Auroville Foundation Act, 1988:-

(i) The Recruitment Rules, 2011 for the post of Secretary, Auroville Foundation published in Notification No. G.S.R. 102 in weekly Gazette of India dated 26th March, 2011.

(ii) G.S.R. 736(E) published in Gazette of India dated 3rd October, 2011 making certain amendments in Notification No. G.S.R. 102 dated 26th March, 2011.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 6998/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shrimati Panabaka Lakshmi, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Corrigendum of the Detailed Demands for Grants* of the Ministry of Textiles for the year 2012-2013.

(Placed in Library, See No. LT 6999/15/12)

- (2) Corrigendum of the Outcome Budget* of the Ministry of Textiles for the year 2012-2013.

(Placed in Library, See No. LT 7000/15/12)

* Detailed Demand for Grants and Outcome Budget were laid on 26.03.2012.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Indian Economic Service Section), Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth (Indian Economic Service Section), Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7001/15/12)

- (3) A copy of the Income-tax (5th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 942(E) in Gazette of India dated 30th April, 2012 under Section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT 7002/15/12)

- (4) A copy of the coinage of Ten Rupees and Five Rupees coins to commemorate the occasion of "60 years of the Parliament of India Rules, 2012" (Hindi and English versions) published in Notification No. G.S.R. 350(E) in Gazette of India dated 10th May, 2012 under Section 25 of the Coinage Act, 2011.

(Placed in Library, See No. LT 7003/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Manipur, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Manipur, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7004/15/12)

- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the different accounting years, mentioned therein:-

S. No.	Name of the Institutions	Accounting Year(s)
1.	Bihar State Agro Industries Development Corporation Limited	1988-89 onwards
2.	J&K State Agro Industries Development Corporation Limited	1994-95 onwards

3.	Orissa State Agro Industries Development Corporation Limited	2009-10 onwards
4.	Kerala State Agro Industries Development Corporation Limited	2006-07 onwards
5.	Assam State Agro Industries Development Corporation Limited	2004-05, 2005-06 & 2006-07
6.	Maharashtra State Agro Industries Development Corporation Limited	2009-10 onwards
7.	Himachal Pradesh State Agro Industries Development Corporation Limited	2010-11
8.	Madhya Pradesh State Agro Industries Development Corporation Limited	2010-11
9.	Punjab State Agro Industries Development Corporation Limited	2010-11

(Placed in Library, See No. LT 7005/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): I beg to lay on the Table:-

- (1) A copy of the Indian Medicine Central Council (Post-graduate Ayurveda Education) Regulations, 2012 (Hindi and English versions) published in Notification No. 4-90/2011-Ay.(PG Regu.) in Gazette of India dated 19th March, 2012 under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970.

(Placed in Library, See No. LT 7006/15/12)

- (2) A copy of the Homoeopathy Central Council (Election) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 279(E) in Gazette of India dated 2nd April, 2012 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

(Placed in Library, See No. LT 7007/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7008/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Article 309 of the Constitution:-

(i) The Ministry of Home Affairs, National Investigation Agency Group 'A' and 'B' posts Recruitment Rules, 2012 published in Notification No. G.S.R. 288(E) in Gazette of India dated 10th April, 2012.

(ii) The Ministry of Home Affairs, National Investigation Agency Group 'A' and 'B' posts Recruitment Rules, 2012 published in Notification No. G.S.R. 267(E) in Gazette of India dated 30th March, 2012.

(iii) The Ministry of Home Affairs, National Investigation Agency Finger Print Expert (Group 'A' post) Recruitment Rules, 2012 published in Notification No. G.S.R. 120(E) in Gazette of India dated 6th March, 2012.

(Placed in Library, See No. LT 7009/15/12)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 11 of the National Investigation Agency Act, 2008:-

(i) S.O. 44(E) published in Gazette of India dated 9th January, 2012, regarding appointment of Shri Sanjay Parihar, 3rd Additional Session Judge, Jammu as "Judge" to preside over the NIA Special Court i.e. the Designated Court under TADA/POTA at Jammu and Kashmir on transfer of Shri Pawan Dev Kotwal, "Judge" of NIA Special Court i.e. the Designated Courts under TADA/POTA at Jammu and Srinagar.

(ii) S.O. 45(E) published in Gazette of India dated 9th January, 2012, regarding appointment of Additional Session Judge-01, New Delhi, Patiala House, Courts, as "Additional Judge" to the NIA Special Court i.e. the District Judge-IV-cum-Additional Sessions Judge in-charge, New Delhi Police District, Patiala House Court for conducting the business under Section 11(9) of the NIA Act.

(Placed in Library, See No. LT 7010/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 15 of the National Investigation Agency Act, 2008:-

(i) S.O. 893(E) published in Gazette of India dated 23rd April, 2012, denotifying the appointment of Shri Vivek Gupta, who has expired in the Month of January, 2012. Shri Vivek Gupta, Advocate was appointed as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the National Capital Territory of Delhi in the Ministry of Home Affairs' notification No. S.O. 1971(E) dated 25th August, 2011.

(ii) S.O. 894(E) published in Gazette of India dated 23rd April, 2012, denotifying the appointment of Dr. D.C. Sarkar, who has submitted his resignation for his appointment as Special Public Prosecutor on behalf of National Investigation Agency. Dr. D.C. Sarkar, Advocate was appointed as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of

the case in revisional or appellate courts established by law in the territory of the State of West Bengal in the Ministry of Home Affairs' Notification No. S.O. 234(E) dated 2nd February, 2011.

(iii) S.O. 693(E) published in Gazette of India dated 30th March, 2012, regarding appointment of Shri M. Venkateswara Rao, Dy. Legal Adviser, NIA, as 'Public Prosecutor' for conducting the cases on behalf of the National Investigation Agency in any court of law.

(Placed in Library, See No. LT 7011/15/12)

(4) A copy of the Notification No. S.O. 989(E) (Hindi and English versions) published in Gazette of India dated 2nd May, 2012, regarding constitution of Special Courts under the National Investigation Agency Act, 2008 under Section 11 of the said Act.

(Placed in Library, See No. LT 7012/15/12)
